

Claims on properties by Nizam

5450. **Shri S. A. Agadi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Nizam of Hyderabad is claiming the properties known as 'Iwan-i-Shahi', 'Dram Sara' and Jail Gardens situated in Gulbarga of Mysore State along with some more landed properties in Andhra Pradesh and other States;

(b) if so, the details and approximate values thereof;

(c) whether the said properties are included in the schedule of properties mentioned in the Instrument of Accession and/or in the Covenant entered into between the Union Government and the then Nizam;

(d) whether the Nizam has objected to the Mysore State Government interfering with the said properties; and

(e) if so, the details of action taken thereon?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (c). According to the information furnished by the Government of Mysore and Andhra Pradesh, H.E.H. the Nizam of Hyderabad has not claimed any of these properties. These have also not been included among the private properties of the Nizam of Hyderabad.

(d) and (e). Do not arise.

Scholarships for studies abroad

5451. **Shri Sequeira:**
Shri K. P. Singh Deo:
Shri Madhu Limaye:
Shri N. K. Somani:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the quantum of Government scholarships to our students studying abroad in terms of foreign exchange stands reduced to the extent of devaluation of our Rupee;

(b) if so, whether Government are aware of the hardships caused to these students; and

(c) the steps Government propose to take in this regard?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) The quantum of scholarships for overseas studies under the Schemes administered by the Ministry of Education does not stand reduced due to devaluation of the Indian Rupee.

(b) and (c). Do not arise.

पंजाब और हरियाणा के जूजिशल अफसर

5452. **श्री श्री. प्र० त्यागी :** क्या गृह-कार्य मंत्री 7 जून, 1967 के अतारंकित प्रश्न संख्या 1770 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पंजाब और हरियाणा के कितने न्यायिक अधिकारियों (जूजिशल अफसरों) ने दिल्ली न्यायिक सेवा में लिये जाने के लिये आवेदन-पत्र दिये थे और उनमें से कितने अधिकारियों को चुना गया,

(ख) क्या यह सच है कि उस समय कोई न्यायिक विनियामक प्रादेश न होने पर भी दिल्ली उच्च न्यायालय ने न्यायिक अधिकारियों को चुना था,

(ग) क्या उसने उनको चुनने के समय संघ लोक सेवा आयोग तथा उप राज्यपाल से परामर्श किया था; और

(घ) यदि नहीं, तो इसके क्या कारण थे ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). संघ राज्य क्षेत्र दिल्ली के लिए न्यायिक सेवा संवर्धन नहीं बनाये गये हैं। किन्तु दिल्ली के लिए एक अलग उच्च न्यायालय की स्थापना के होने पर पंजाब तथा हरियाणा के उच्च